### GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

# LOK SABHA UNSTARRED QUESTION NO. 3203 TO BE ANSWERED ON 06.08.2018

#### **Contract Teachers**

3203. SHRI NALIN KUMAR KATEEL: SHRI D.K. SURESH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that there are thousands of adhoc/contract teachers working in schools, are not getting even minimum wages;
- (b) if so, the details thereof;
- (c) whether the Government is taking serious note that the school managements are exploiting teachers to work more for low wages; and
- (d) if so, the measures taken by the Government to streamline the wages to all contract and adhoc teachers in schools in the country?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (d): Education is in the Concurrent List of the Constitution, a majority of the schools are under the jurisdiction of respective States and Union Territories (UT). Hence, the recruitment, service conditions and redeployment of teachers are primarily in the domain of respective State Governments and UT Administrations. As per Section 23 (3) of the RTE Act, 2009, the salary and allowances payable to, and the terms and conditions of services of, teachers shall be such as may be prescribed. Further, Rule 18(1) of the Model RTE Rules, 2009, states that the State Government or the local authority, as the case may be, shall notify terms and conditions of service and salary and allowances of teachers in order to create a professional and permanent cadre of teachers.